

(b) the efforts made by Government to get them released from those jails and bring them back to the country?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) Yes, Sir.

(b) In suitable cases, the matter has been taken up with the appropriate authorities of the concerned Governments to expedite fair trial and assist in securing early release. Assistance is provided for repatriation.

Declaration of State Highways as National Highways

*275. SHRI HARIHAR SOREN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have a proposal to declare some State highways as National Highways;

(b) if so, whether the State highway No. 1 of Orissa is proposed to be declared as a National Highway;

(c) whether the above highway between Konark (Orissa) and Raipur (M.P.) would be taken over for construction in 1983-84; and

(d) if so, the expected time of its formal announcement?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI K. VIJAYA BHASKARA REDDY): (a) No, Sir. Owing to constraints of resources, the Central Government are unable to declare any road in any State as a National Highway at present.

(b) to (d) Do not arise.

Sale of Drugs under Generic Name

*276. SHRI GHULAM RASOOL KOCHACK,

SHRI B. V. DESAI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether 1981 amendment to the Drugs and Cosmetics Rules requiring drug companies to mark all single ingredient drug under generic name has been dropped;

(b) if so, the main reasons for withdrawal;

(c) whether changes were necessitated because of continued resistance by the drug industry to market single ingredient drugs in generic names; and

(d) to what extent the drug industry has been helped?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHAN-KARANAND): (a) to (d). On 17-1-1981 the Ministry of Health and Family Welfare issued a notification under the provisions of the Drugs and Cosmetics Act, 1940 requiring *inter alia* that drugs containing any of the following as single active ingredient shall be marketed only under the generic names:

1. Analgin
2. Aspirin and its salts
3. Chlorpromazine and its salts
4. Ferrous sulphate
5. Piperazine and its salts.

2. The said notification also stipulated that preparations containing any new drug as the single active ingredient should be marketed under generic names only.

3. The Delhi High Court in its judgement delivered on 13-8-82 in respect of writ petitions filed by 4 drug manufacturers have held these provisions as invalid. The Government of India have gone in appeal to the Supreme Court against the judgement of the High Court.

Non-Aligned Summit

*277. SHRI RAM SWARUP RAM:
SHRI EDUARDO FALEIRO:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) details of the preparations made for the Non-Aligned Nations Summit Conference in Delhi;